

ITEM NO.32

COURT NO.11

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3599/2023

(Arising out of impugned final judgment and order dated 07-03-2023 in IA No. 1/2023 passed by the High Court Of Karnataka At Bengaluru)

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

K. MADAL VIRUPAKSHAPPA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.56321/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.56322/2023-EXEMPTION FROM FILING O.T.)

Date : 27-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Chinmay Deshpande, Adv.
Mr. B.b.patil, Adv.
Mr. Anirudh Sangneria, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR